

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 137

IA(I.B.C)/384(CH)2024
IA(I.B.C)/394(CH)2024
IA(I.B.C)/1185(CH)2024
IA(I.B.C)/1187(CH)2024
IA(I.B.C)/1188(CH)2024
IA(I.B.C)/1189(CH)2024
IA(I.B.C)/1190(CH)2024
IA(I.B.C)/1461(CH)2024

In
CP (IB) No. 107/Chd/Hry/2023
(Admitted)

IN THE MATTER OF:
Parveen Kumar Garg

...Petitioner-Operational Creditor

Versus

Laxmi Pipes Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 12(2), 66(1), 43(1) r/w 44 (1), 66 IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 10.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 29.08.2024.

Sd/-

Court Officer

10.07.2024
Atiqur Rehman